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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH,  
NEW DELHI.

O.A.No.1136 of 1993

Date of Decision 31.5.93.

Nand Kishore ..... Petitioner.

Versus

Union of India & others ..... Respondents.

CORAM:

Hon'ble Mr.Justice S.K.Dhaon, Vice-Chairman.

Hon'ble Mr.S.R.Adige, Member(A)

For the applicant: Shri Ashish Kalia, Counsel.

**JUDGMENT(ORAL)**

(By Hon'ble Mr.Justice S.K.Dhaon, Vice Chairman)

The material averments in this application are these. The petitioner was engaged as a Casual Labourer on 30.7.92 and he worked continuously in that position till 8.4.93. He thus completed 253 days of service. His services were terminated without giving any reason and persons, junior to him who were outsiders, were retained; One of them is Shri Bale Ram.

2. Admittedly, so far the petitioner has not made any representation to the Principal Director of the Indian Audit and Accounts Department. If he does so, the Principal Director shall dispose of his representation as expeditiously as possible with a speaking order.

3. With these directions, this application is disposed of finally. No order as to costs.

*Adige*  
(S.R.ADIGE)  
MEMBER(A)

*S.K.Dhaon*  
(S.K.DHAON)  
VICE CHAIRMAN (J)

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